

रख दिया गया है। [बेसिखे परिशिष्ट ३, अनुबन्ध संख्या ६६]।

(ख) सिफारिशों पर अभी विचार हो रहा है।

(ग) बहरे बच्चों के लिये माडल स्कूल और प्रोड बहरो के लिये तकनीकी प्रशिक्षण केन्द्र को जिन्हें खोलने की गोष्ठी ने सिफारिश की है दूसरी पंच वर्षीय योजना में शामिल करने का विचार है।

(घ) नहीं।

श्री श्रीनारायण दास : क्या मैं जान सकता हूँ किये सिफारिशों शिक्षा मंत्रालय में कब प्राप्त हुईं ?

Dr. M. M. Das : The Seminar was held from 19th to 24th September, 1955. After that, they sent their report to us. It is barely a month ago.

श्री श्री नारायण दास : जो वक्तव्य सभा के पटल पर रखा गया है उससे मालूम होता है कि ऐसी बहुत सी सिफारिशें हैं जिनमें केन्द्रीय सरकार और राज्य सरकारों का सहयोग अपेक्षित है। तो क्या इस सम्बन्ध में केन्द्रीय सरकार कोई सम्मेलन बुलाने का विचार कर रही है ताकि इन सिफारिशों को जल्दी काम में लाया जाय ?

Dr. M. M. Das : Out of 47 recommendations made by this seminar, two have already been accepted by the Government of India and the implementation of these two recommendations have been put in the Second Five Year Plan. We are awaiting the Planning Commission's reply on this point so far as this point is concerned. As regards the other recommendations, they are considered by the Government of India alone not in conjunction with the State Governments.

श्री श्री एल० बाबुलाल : क्या सरकार ने इस प्रकार के शिक्षा केन्द्र नेत्र हीनों के लिए खोलने की भी कोई योजना बनाई है ?

Dr. M. M. Das : Yes, Sir. For the blind also, there is a scheme before the Government of India and some parts of it are being implemented.

**Shrimati Renu Chakravarty :** In view of the fact that we have some excellent institutions giving education to the deaf, may I know whether the Central Government, which up to date has given very little to these institutions, proposes to sanction certain extension schemes and financial help to these institutions?

**Dr. M. M. Das :** So far as these institutions which are located in the States are concerned, the Government has got no scheme at present to give them financial help, but for students and teachers we are arranging to give scholarships and fellowships.

#### Family Accommodation for Military Personnel

\*579. **Sardar Hukam Singh :** Will the Minister of Defence be pleased to refer to the reply given to Starred Question No. 1658 on the 12th September, 1955 and state the percentage of the total strength of Military Personnel who require family accommodation?

**The Deputy Minister of Defence (Sardar Majithia) :** Calculated on the total strength of the officers and men of all the three Services, the percentage of married personnel is approximately 57. Though, all officers are entitled to married accommodation, the men of the three Services have an entitlement which varies from 14% to 100% of the total strength. The deficiency of residential accommodation on the basis of existing entitlement is of the order of 52 percent. Due priority has been given to construction of residential accommodation in the next Five year plan.

**Sardar Hukam Singh :** Do we expect to have all the accommodation so far as our requirements are concerned by the end of the Second Five Year Plan?

**Sardar Majithia :** No, Sir.

**Sardar Hukam Singh :** What was our position when the partition of the country took place, that is, what percentage of the total requirements of family accommodation had we in 1947?

**Sardar Majithia :** Speaking off-hand, it would be roughly about 30 per cent.

**Shri Nanadas :** May I know the rates of house rent allowance provided to such of the families as are not provided with accommodation?

**Sardar Majithia :** I will require notice for that.

श्री भक्त वर्मान : क्या यह सत्य है कि जम्मू और काश्मीर के मोर्चे पर हमारे

बहुत से अफसरों और सैनिकों ने स्वयं अपने हाथों से कार्य करके बहुत से निवासगृह बनाये हैं? यदि हां, तो क्या इस तरह के उदाहरण को प्रोत्साहित करने के लिये और जगहों पर भी कैसे कदम उठाये जा रहे हैं?

**Sardar Majithia :** Certain accommodation has been built in Jammu and Kashmir by our personnel by their own voluntary efforts.

**The Minister of Defence Organisation (Shri Tyagi) :** It is all temporary huts.

### Excise Duty on Matches

\*580. **Shri Dabhi :** Will the Minister of Finance be pleased to refer to the reply given to starred question No. 876 on the 18th August, 1955 and state :

(a) whether Government have now taken a decision regarding the relief to be given to medium-sized and cottage groups of match factories by means of deferred payment of excise duty; and

(b) if so, what is that decision?

**The Minister of Revenue and Defence Expenditure (Shri A. C. Guha) :** (a) and (b). Yes. Government have decided that match factories registered under the Local Co-operative Societies Act may be allowed the concession of deferred payment of duty subject to certain limitations and conditions.

**Shri Bansal :** Are Government aware that the marketing of these small-scale and medium sized cottage products of match factories is very defective, and if so, are they going to give some aid to these factories to better market their products?

**Shri A. C. Guha :** That question may be directed to the Commerce and Industry Ministry. The Revenue section of the Finance Ministry has nothing to do with that.

**Shri Kasliwal :** Is it a fact that there is a proposal under the consideration of Government to altogether abolish the excise duty on the cottage group of industries?

**Shri A. C. Guha :** I do not think there is any proposal at present.

**Shri T. S. A. Chettiar :** May I know whether co-operative match factories of whatever size are free from duty?

**Shri A. C. Guha :** I do not think so. The present question is only for deferred payment of excise.

### Hindi Sikshan Samiti

\*581. **Shri Krishnacharya Joshi :** Will the Minister of Education be pleased to state :

(a) whether Regional Committees set up by the *Hindi Sikshan Samiti* have submitted their reports; and

(b) if so, what are their main recommendations?

**The Parliamentary Secretary to the Minister of Education (Dr. M. M. Das) :**

(a) No, Sir.

(b) Does not arise.

**Shri Krishnacharya Joshi :** May I know whether any time-limit is fixed for the submission of the report?

**Dr. M. M. Das :** Yes, there was a time-limit. The last date was 31st October.

**Shri Krishnacharya Joshi :** May I know whether any honorarium is given to these Members?

**Dr. M. M. Das :** No honorarium is given to the Members as honorarium, but the secretaries who are in charge of these four regional committees, one in charge of each regional committee, are given Rs. 150 per month for clerical assistance, stationery etc.

**Shri Krishnacharya Joshi :** May I know the names of the Members of this Committee?

**Dr. M. M. Das :** The Secretary of the Eastern Zone is Shri R. D. Dinkar, M. P., the Secretary of the Southern Zone is Shri T. S. A. Chettiar, M. P., the Secretary of the Western Zone is Dr. Raj Ball Pandaya, and the Secretary of the Northern Zone is Shri M. Satyanarayana, M. P.

**Pandit D. N. Tiwary :** May I know whether the Committee has given any reason for not submitting its report by the 31st October, 1955?

**Dr. M. M. Das :** No, Sir. Up till now we have not received any communication from them.

**Pandit D. N. Tiwary :** Will Government consider abolishing the Committee in view of the fact that it has neither submitted the report nor advanced any reasons for the delay?

**Dr. M. M. Das :** We expect to receive the report very soon.

### Indian Air Force

\*582. **Shri D. C. Sharma :** Will the Minister of Defence be pleased to state the steps that Government propose to take for the expansion of the Indian Air Force?